MINISTRY OF HEALTH AND FAMILY WELFARE
(Dept. of Health and Family Welfare)
NOTIFICATION

New Delhi, the 9th March, 2009

S.O. 659(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Food Safety and Standards Act, 2006 (34 of 2006), the Central Government hereby appoints the 9th day of March, 2009, as the day on which the provisions of Sections 11 to 15 (both inclusive) of the said Act shall come into force.

[F. No. 1-59/FSSA/2009/DFQC]
DEBASISH PANDA, Jt. Secy.
MINISTRY OF HEALTH AND FAMILY WELFARE
(Department of Health and Family Welfare)

NOTIFICATION
New Delhi, the 9th March, 2009

S.O. 650(E).—In exercise of the powers conferred by sub-section (3) of Section 1 of the Food Safety and Standards Act, 2006 (34 of 2006), the Central Government hereby appoints the 9th day of March, 2009, as the day on which the provisions of Sections 11 to 15 (both inclusive) of the said Act shall come into force.

[F. No. 1-59/FSSA/2009/DFQC]
DEBASHISH PANDA, Jt. Secy.